RE DEMAND FOR AMENDMENT IN ANTI- DEFECTION ACT

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश) : माननीय उपसभापति जी, मैं आपका ध्यान आकर्षित करना चाहता हूं इस मांग की ओर कि जो वर्तमान इस देश में राजनीतिक परिस्थिति है उसके रहते जो संविधान की दसवीं अनुसूची है या दल बदल कानून है, उसमें बहुत शीघ्र परिवर्तन करने की जरूरत है। मैं इस बात को इसलिए कह रहा हूं कि आज तक तो समाचार पत्रों से हमको यह जानकारी मिलती थी कि अगर कहीं पर कोई आतंकवादी किसी की हत्या करता था तो वह उसको स्वीकार करता था कि हमने फलां की हत्या कर दी है, लिट्टे के लोग अगर किसी की हत्या करते थे तो स्वीकार करते थे कि हमने फलां की हत्या की है, लेकिन इस सदन के एक माननीय सदस्य डा० सुब्रह्मयम स्वामी ने स्वीकार किया है कि जो जनता दल (अजीत) ग्रुप है, उसमें उन्होंने तोड़ फोड़ की है, उसमें उन्होंने बंटवारे का काम किया है। इस सिलसिले में समाचार पत्रों ने उनका इंटरव्यू भी लिख दिया है, जो आज के समाचार पत्रों में प्रकाशित हुआ है। इसलिए मैं आपके माध्यम से एक तो डा० स्वामी जी से यह जानना चाहता हूं कि क्या उन्होंने यह वक्तव्य दिया है या नहीं दिया है क्योंकि इसका श्रेय, जनता दल (अजीत) को तोड़ने का श्रेय वह अपने ऊपर ले रहे हैं। इसके साथ ही मैं आपके जरिए इस मांग को भी रखना चाहता हूं कि आज की राजनीतिक परिस्थितियों को देखते हुए यह परम आवश्यक है कि जो दल बदल कानून है और संविधान की दसवीं अनुसूची है, उसमें सरकार तुरन्त परिवर्तन करे. उसे संशोधित करे। (व्यवधान)

श्री संघप्रिय गौतम : (उत्तर प्रदेश) : और यह भी कि अगर ऐसा कहा है तो यह संवधानिक है या नहीं ? (व्यवधान)

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): I am here. I don't know which newspaper he is quoting.

SHRI SATYA PRAKASH MALAVIYA: I am referring to *Jansatta.*

SHRI SUBRAMANIAN SWAMY : As far as *Jansatta* is concerned I take no notice of it. As far as *The Hindu* is concerned it is a serious paper. I called up the Editor today and I said that I had addressed no such press conference. I addressed a press conference on corruption that is taking place in Tamil Nadu. I do not know how this matter has come up. I have already told the Editor that it is entirely a wrong presentation. Must be, some friend of Mr. S. P. Malaviya got it inserted in *The Hindu*.................*{Interruptions)*

श्री सत्य प्रकाश मालवीय : डा. सुब्रमण्यम स्वामी ने कहा कि जनता दल (अजीत) में जो तोड़-फोड़ हुई है, उसको करने का श्रेय मैं अपने ऊपर लेता हूं और इस काम को उन्होंने कहा है कि मैंने इसे राष्ट्रीय हित में किया है।

SHRI SUBRAMANIAN SWAMY: I do not take notice of *Jansatta.*

SHRI S. JA1PAL REDDY (Andhra Pradesh) : Be that as it may, I am not getting into the controversy relating to Dr. Swamy. One Substantive point has been made by....

SHRI SUBRAMANIAN SWAMY: There is no controversy at all. I told about *The Hindu.* I told you that this morning I called up the Editor in Madras and told him that this is a malicious presentation which has been obviously inserted... *{Interruptions)* No such matter could, therefore, be raised. As far as *Jansatta* is concerned, I cannot take note of *Jansatta* or *Indian Express* for that, matter.......... *{Interruptions)*

SHRI S. JAIPAL REDDY : I take your denial................

THE DEPUTY CHAIRMAN: If he has denied it is okay.

SHRI SUBRAMANIAN SWAMY: There is no denial. I never said such things. You people have your own people in the media who go and insert items which are false .... *(Interruptions.)*

SHRI S. JAIPAL REDDY: No 1 am not referring to that, Dr. Swamj .... *(Interruptions.)* Madam, one substantive point has been made by Mr. Malaviya. The Tenth Schedule Was brought into being with a view to imparting stability to the party system and now the same Tenth Schedule has been used time and again to weaken the stability of the party system and to induce defections and defeat the very purpose of the Tenth Schedule. I, therefore, agree with Mr. Malaviya that it is high time that we reviewed the working of the Tenth Schedule and the Govern ment must take the initiative. While saying this, I must also confess that I do not have any hope of a favour able response from the Government because it is the Government, it is the ruling party which is responsible ....*(Interruptions.)*

THE DEPUTY CHAIRMAN : We cannot discuss what happened in the other House.

SHRI S. JAIPAL REDDY :...for raping of the Tenth Schedule to the total frustration of anti-defection law.

THE DEPUTY CHAIRMAN : Mr. Jaipal Reddy, just a minute. I am not permitting.

SHRI MENTAY PADAMAN-ABHAM (Andhra Pradesh): This is a very serious matter. Ever since this Government came, they have been doing it systematically.

THE DEPUTY CHAIRMAN: What happens in the Lok Sabha, we do not discuss here.

SHRI MENTAY PADMANA-BHAM: It is a question of this Government. Ever since they came into power, they have been doing it. This is a shameless Government, Madam. *(Interruptions).*

SHRI S. JAIPAL REDDY: What happened to the Tenth Schedule? You will kindly note what happened in the country during the last two years.........*(Interruptions.)*

SHRIMATI SUSHMA SWARAJ (Haryana): It happened in the country; it did not happen in the Lok Sabha alone. *(Interruptions).*

SHRI MENTAY PADMANA-BHAM: They have been systemati cally doing it. They are bribing the people. This Government has no shame ....*(Interruptions.)*

श्रीमती सुषमा स्वराज : महोदया, यह लोक सभा में नहीं हुआ है, यह देश में हुआ है। **(व्यवधान)**

श्री सुरेश पचौरी : (मध्य प्रदेश) : मैडम .... **(व्यवधान)**

THE DEPUTY CHAIRMAN: I am not allowing it. I cannot allow it in this House, please.

SHRI S. JAIPAL REDDY: What is the use and what is the purpose of the Tenth Schedule?

THE DEPUTY CHAIRMAN: I will not permit it. It is a matter regarding voting in the Lok Sabha or whatever the Members are raising I am not permitting it.

SHRI MENTAY PADMANA-BHAM: The very foundation of democracy is being jeopardised.... *(Interruptions).*

THE DEPUTY CHAIRMAN: Please. Have some consideration for our House.

SHRI H. HANUMANTHAPPA (Karnataka): Who is responsible for it?

THE DEPUTY CHAIRMAN: What is your problem ?

SHRI S. JAIPAL REDDY: split is effected in Telugu Desam, *i*

the JMM, in the Janata Dal, and now in Janata Dal (A). At this rate .... *{Interruptions.)*

SHRI H. HANUMANTHAPPA: Who did it?

SHRI S. JAIPAL REDDY : At this rate, what is the use of this law?

SHRI H. HANUMANTHAPPA: You did it when you were in the ruling Front.

SHRI S. JAIPAL REDDY : The ruling party is still under a cloud .... *{Interruptions.)*

श्री मोहम्मद अफजल उर्फ मीम अफजल (उत्तर प्रदेश) : उनके सहयोगी रिश्वत देते हैं यह पालियामेंट के फ्लोर पर साबित हो गया है ।

†[شری محمد افضل عرف م. افضل :
انکے سہوگی رشوت دیتے ہیں یہ
پارلیمنٹ کے فلور پر ثابت ہو گیا ہے۔]

SHRI P. SHIV SHANKER (Gujarat): What Mr. Jaipal Reddy says is that at this rate, nobody will be safe on that side. *{Interruptions.)*

SHRI S. JAIPAL REDDY: The ruling party is on a buying spree, on a splitting spree. We have now to ask the question 'Whither Indian democracy ?. *{Interruptions!)*

THE DEPUTY CHAIRMAN: Mr. Jaipal Reddy, please sit down. Let me make it clear. Whatever happens in the other House, it is for the Speaker to decide. We have no authority. *{Interruptions.)*

SHRI MENTAY PADMANA-BHAM: Madam, we are only concerned with the way the Government is behaving.

THE DEPUTY CHAIRMAN: I cannot make any comment on what is happening in the other House. It is the jurisdiction of the Speaker and the Members of the other House.

†[] Translitation in Arabic scripts. 553 RS—11

Let us observe some norm. *{Interruptions.)*

The Leader of Opposition (SHRI SIKANDER BAKHT): Madam, are you convinced that the whole thing is against the spirit of the Tenth Schedule, whatever happened in the other House?

THE DEPUTY CHAIRMAN: The question of my getting convinced or not getting convinced does not arise. It is for the Speaker to get convinced because the matter is of the other House.

SHRI SIKANDER BAKHT : It is a pollution of political marality. Just now, the Minister was talking. He is not bore. The question concerns the political morality in the country and it is not just a question of what happened in the other House. It cannot be confined to that. It is a very serious matter. *{Interruptions)*

SHRI MOHAMMED AFZAL *alias* MEEM AFZAL : Madam, Mr. Subramanian Swamy is getting up. He is accepting. He is going to apologise. *{Interruptions)*

SHRI SUBRAMANIAN SWAMY : They were also defectors from the Janata Party, those who are sitting on the B.J.P. benches. They defected from the Janata Party and called themselves the Bhartiya Janata Party as if they are *Bharatiyas. {Interruptions).*

THE DEPUTY CHAIRMAN : This matter is over now. Let us close the chapter. *{Interruptions)*

श्री जगदीश प्रसाद माथुर (उत्तर प्रदेश): . . . (व्यवधान) इसलिए यह दुखी हैं और ऐसा कह रहे हैं । . . . (व्यवधान) . . .

मौलाना ओबैदुल्ला खान आजमी (उत्तर प्रदेश) : मेरी एक बात सुन लीजिए, जो लोग बिके हैं उनको भी धन्यवाद दे दिया जाए और जो यहां मंडी लगाए हुए हैं उनको भी धन्यवाद दे दीजिए ।

†[مولانا عبیداللہ خاں اعظمی: میری ایک بات سن لیجئے - جو لوگ بکے ہیں انکو بھی دھنیہ واد دیا جائے - اور جو یہاں منتقل ہوئے ہیں انکو بھی دھنیہ واد دیدیجئے -]

श्री सुरेश पचौरी : : महोदया, बहुत गंभीर मामला है :

उपसभापति : क्या गंभीर है ?

श्री सिकन्दर बख्त : सदर साहिबा :

†[شری سکندر بخت: صدر صاحبہ-]

SHRI MENTAY PADMANA-BHAM: For that matter, even the Congress Party is a defector. *{Interruptions.)* They have stolen the name of the Congress. It is not the original Congress. It is the Congress (I).

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRIK.V. THANGKA BALU): We are the original Congress. You are a defector. *(Interruptions)*

THE DEPUTY CHAIRMAN: I think the matter should be close d after my ruling, which is a correct ruling, that this issue concerns the other House and it is for the Speaker to decide. I am not making any comment on it at all. I am not authorised or in a position, as the Deputy Chairman of the House of Elders, the Rajya Sabha, to decide this matter. Tomorrow, if the other House were to discuss what happens in our House, would we like it?

SHRI SOMAPPA R. BOOMMAf (Orissa): We are not discussing what happened in the Lower House, Madam. *(Interruptions)*

श्री सिकन्दर बख्त : यह लोक सभा का मामला नहीं है, यह हिन्दुस्तान की तमाम पौलटिक्स को सत्यानाश करने का मामला है। इसको लोक सभा का हिस्सा नही बनाइए।...(व्यवधान)

[†] Transliteration in Arabic Script.

†[شری سکندر بخت: یہ لوک سبھا کا معاملہ نہیں ہے - یہ ہندوستان کی تمام پالیٹکس کو ستیاناس کرنے کا معاملہ ہے - اسکو لوک سبھا کا حصہ نہیں بنائیے - ..(مداخلت)]

श्री सुरेश पचौरी : महोदया, बहुत गंभीर मामला है।

उपसभापति : देखिए, एक मिनट, सिकन्दर बख्त साहब, इस हाउस में तो नहीं हुआ न, आपके मुताबिक या हमारे मुताबिक वहां हुआ। हम कैसे डिस्कस करेंगे यहां ?

श्रीमती सुषमा स्वराज : महोदया, पूरा देश डिस्कस कर रहा है, आप इस हाउस को मना नहीं कर सकते।

उपसभापति : अब दूसरी बात तो करें।

SHRI SOMAPPA R. BOMMAI: This is a murder of democracy in the country by this Government. We have to discuss that. It is a murder of democracy. *(Interruptions)* This should be discussed in this House. Money bags are distributed in this country. It is a murder of democracy. *(Interruptions).*

SHRI H. HANUMANTHAPPA: Who murdered democracy first? *(Interruptions).*

SHRI SOMAPPA R. BOMMAI: What is the credibility of your Prime Minister ?

THE DEPUTY CHAIRMAN: Once a ruling is given by the Chair on a subject, I do not understand how a discussion is going on, arguments are going on. I said that this matter does not concern us. *(Interruptions).*

श्री चतुरानन मिश्र : (बिहार) : महोदय, मेरा एक प्वाइंट ऑफ आर्डर है... (व्यवधान)

उपसभापति : ग्रापका प्वाइंट ग्रॉफ ग्रार्डर इसी सब्जैक्ट पर है? यह सब्जैक्ट मैंने बंद कर दिया।

श्री चतुरानन मिश्र : हमारी बात तो सुनिए. . . (व्यवधान)

उपसभापति : यह मामला खत्म हो गया. . . (व्यवधान) चतुरानन जी, ग्राप बैठ जाइए. . . (व्यवधान)

श्री चतुरानन मिश्र : हम यह कह रहे हैं कि जिन लोगों का बाई-पास सर्जरी हो गया है, वह लोग ज्यादा हल्ला नहीं करें। नहीं तो सदस्यों की संख्या घट जाएगी। इसलिए हमारा प्वाइंट ग्रॉफ ग्रार्डर हैं कि बाई-पास सर्जरी वाले लोग हल्ला नहीं करें। दूसरे मेंबर को कहिए, वह लोग करेंगे. . (व्यवधान)

RE DEMAND FOR STATEMENT ON THE CID INQUIRY REPORT ON BOMB BLAST AT THE RESIDENCE OF A BJP M.P.

श्री सुरेश पचौरी : (मध्य प्रदेश) : महोदया, कल इस सदन में हमारे एक सम्माननीय सदस्य ने बम विस्फोट का मामला उठाया था। मैं उसी बात को ग्रागे बढ़ाते हुए कहना चाहता हूं कि 13 जून, 1993 को सुश्री उमा भारती के घर पर हुए बम विस्फोट की सी. ग्राई. डी. द्वारा जो जांच की गई थी, उसकी रिपोर्ट ग्रा गई है। उसमें कहा गया है कि वह बम बाहर से नहीं फेंका गया था ग्रौर न किसी रिमोट कंट्रोल से विस्फोट किया गया था क्योंकि बम का बिजली से तार बगैरह जोड़े जाने का कोई प्रमाण नहीं मिला. . . . . (व्यवधान)

महोदया, भारतीय जनता पार्टी के नेताग्रों ग्रौर उमा भारती के वक्तव्य को उन्होंने गलत ग्रौर तथ्यहीन बताया है। मैं जानना चाहता हूं कि गृह मंत्री जी का इस संबंध में क्या मंतव्य है? क्या वह सी.ग्राई.डी. द्वारा प्रस्तुत रिपोर्ट से सहमत हैं ग्रौर यदि सहमत हैं तो भारतीय जनता पार्टी के नेताग्रों ने ग्रौर उमा भारती ने जो गलत बयान दिए हैं, उसके संबंध में उनको क्या कहना है. . . (व्यवधान)

महोदया, जो सागर की फोरेंसिक लेबोरेट्री की रिपोर्ट है, वह रिपोर्ट क्या कहती है, सी.ग्राई.डी. की रिपोर्ट क्या कहती है? मैं चाहता हूं कि गृह मंत्री जी इसके संबंध में वक्तव्य दें क्योंकि जो पेपर में प्रकाशित हुग्रा है उसके ग्राधार पर, सी.ग्राई.डी. की रिपोर्ट के ग्राधार पर ग्रौर सागर फोरेंसिक साइंस लेबोरेट्री की रिपोर्ट के ग्राधार पर यह बात गलत साबित हुई है. . . (व्यवधान) उस रिपोर्ट में यह कहा गया है कि यह बम बाहर से नहीं फेंका गया था ग्रौर न ही रिमोट कंट्रोल से विस्फोट किया गया था। इसलिए गृह मंत्री जी इसके बारे में वक्तव्य दें क्योंकि यह बम उनके घर में रखा हुग्रा था ग्रौर गर्मी की वजह से विस्फोट हुग्रा, ऐसा सी.ग्राई.डी. की रिपोट में लिखा हुग्रा है. . . मैं (व्यवधान)

THE DEPUTY CHAIRMAN: Don't make such allegations.

वे रेकार्ड में नहीं जाएगा . . . . (व्यवधान)

श्री जगदीश प्रसाद माथुर : (उत्तर प्रदेश) : मैडम, प्वाइंट ग्राफ ग्रार्डर। . . .

THE DEPUTY CHAIRMAN: Don't make any comments, I do not like any comments of this type. 1 am not permitting any comments. Let the Government ascertain what the truth is. That's all. ...(In*terrup-tions)*...Don't make any such comments. I wont' permit it.

श्री जगदीश प्रसाद माथुर : प्वाइंट ग्राफ ग्रार्डर. . . . (व्यवधान)

SHRI V. NARAYANASAMY (Pondicherry): The Home Minister should make a statement on this issue and Uma Bharti should be arrested.

श्री जगदीश प्रसाद माथुर : मैडम, जहां तक सी.ग्राई.डी. की रिपोर्ट का संबंध है, वहां तक ठीक है, लेकिन